

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4142
ANSWERED ON:20.04.2015
CLEANLINESS AND MISUSE OF RAILWAY STATIONS
Arunmozhithevan Shri A.;Vanaroja Smt. R.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are considering to start collecting fines/penalty from the offenders who are misusing rail tracks for bathing, cooking etc. in accordance with the Indian Railways (Penalties of Activities Affecting Cleanliness at Railway Premises) Rules, 2012;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken to educate the people about rules and prohibit from such activities?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) & (b): Yes, Madam. Indian Railways (Penalties of Activities Affecting Cleanliness at Railway Premises) Rules, 2012 under the Railways Act, 1989 have been notified under a Gazette Notification to penalize persons affecting cleanliness & hygiene at railway premises including railway tracks, with fines not exceeding Rs. 500/-. The purpose of levying fines is to reduce such activities affecting cleanliness & hygiene at railway premises.

(c): Wide publicity is given to educate the users by advertisements through print and electronic media and announcements via public address system.